

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

2. IA 1671/2024 IA 1472/2024 Intervention Petition/65/2023
in C.P. (IB)/527(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2024**

**NAME OF THE PARTIES:- IA 1671/2024 Cila Advertisers Vs.
Future Retail Limited IA 1472/2024
Bansi Mall Management Pvt. Ltd. Vs.
Vijay Kumar Iyer (Rp of Future Retail
Limited)**

IN THE MATTER OF

Bank of India

V/s

Future Retail Limited

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 1671 of 2024:- Counsel, Shikha Bhura appeared for the Applicant through VC and Counsel, Rishabh Jaisani a/w Harit Lakhani appeared for the Respondent/RP through VC. Counsel appearing for the Respondent seeks time to file reply. Let reply, if any, be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **06.06.2024**.

IA 1472 of 2024:- Counsel, Ankit Lohia a/w Petrushka Dasgupta and Krishna Baruah appeared for the Applicant through VC and Counsel, Rishabh Jaisani a/w Harit Lakhani appeared for the Respondent/RP through VC. By consent of the parties list this matter on **23.04.2024**.

Intervention Petition 65 of 2023:- Though Counsel for the Applicant present through VC but not mark his appearance in the chat box. Counsel, Rishabh Jaisani a/w Harit Lakhani appeared for the Respondent/RP. By consent of the parties list this matter on **08.05.2024.**

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)